

Hon' Mr K.J. Raman, A.M.
Hon' Mr D.K. Agrawal, J.M.

20/2/90 None appears for the applicant.
 Shri Prashant Mathur learned counsel appears on behalf of the respondents.
 This is a writ petition filed in the year, 1980, by Shri Munna Lal, seeking directions to be issued to the Op.Ps. to consider the petitioner for the vacancies notified on 4.1.80 and to appoint him after due screening. The writ petition has been transferred to this Tribunal, under section 29 of the Administrative Tribunals' Act, 1985.
 It is seen that after the receipt of the file in this Tribunal, notice has been issued. In spite of such notices, neither the petitioner nor his representative has ever attended the hearing fixed on any date so far. Shri Prashant Mathur says that the petitioner ceased ^{to} ~~the~~ work as a casual labour since 15.4.67. He had filed writ petition only in the year, 1980 and according to the learned counsel for the respondents, the writ petition suffers from laches and delay and also the petitioner was over age for being regularised in the Railway Service.
 In view of the lack of response from the petitioner in regard to prosecution of this case, in this Tribunal, the case is dismissed in default of the petitioner, with no order as to costs.

DK Agrawal
 MEMBER (J)
 (sns)

K Ramanay
 MEMBER (A)

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